

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 26th day of February, 2003.

Original Application No. 1458 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Naresh Singh Chauhan S/o Late Ludhar Singh  
C/o Kalyan Singh Chauhan. R/o E.S.I Hospital,  
Modi Nagar, Ghaziabad.

.....Applicant

Counsel for the applicant :- Sri S.S. Shukla

V E R S U S

1. Union of India through the Secretary,  
M/o Defence, New Delhi.
2. Headquarters, The Commandant Works Engineer, CWE,  
Air Force, Chandigarh.
3. Headquarters, Chief Engineer, Western Command,  
(MES), Panchkula, Chandigarh.
4. Headquarters, Chief Engineer (Air Force)  
W.A.C Palam, Delhi Cantt- 10.
5. Garrison Engineer (Air Force),  
Halwara (AD) 141106.

.....Respondents

Counsel for the respondents :- Sri P.D. Tripathi

O R D E R (Oral)

By this O.A under section 19 of the Administrative Tribunals Act, 1985, applicant has challenged the order dated 27.06.2002 by which the respondents after considering the claim of the applicant have rejected the application for appointment on compassionate ground.

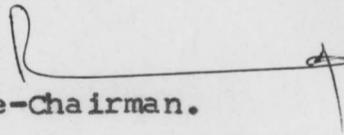
2. The facts of the case are that father of the applicant Late Ludhar Singh was serving as Lineman in Air Force. He died on 23.02.1985 leaving behind his widow,



applicant as son and two daughters. It is stated that mother also died on 12.05.1986 then applicant was only five years old. He made application after attaining majority for appointment on compassionate ground which has been rejected saying that emergency and crisis is lacking in the case as the long time has already elapsed. The purpose behind giving compassionate appointment is to provide immediate help to the family which is left without an earning hand on sudden death of the employee.

3. In the present case, as the death took place in 1985 and the applicant maintained himself during this period, the urgency and purpose for which the appointment given on compassionate ground has come to an end. In the circumstances, the order is justified and <sup>does</sup> not suffer from any error of law. The O.A is accordingly dismissed.

4. There will be no order as to costs.

  
Vice-Chairman.

/Anand/